GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:343
ANSWERED ON:09.08.2012
NATIONAL COMPETITION POLICY
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Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has finalized the draft National Competition Policy in the recent past;
- (b) if so, the details thereof;
- (c) the extent to which the new draft policy is likely to bring competition culture in the country;
- (d) the mandate of the Competition Commission of India; and
- (e) the extent to which the commission has been able to achieve its objectives so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

- (a) to (c) No, Madam. The draft National Competition Policy document is presently at the stage of consultations. The draft policy seeks to integrate principles of competition in various economic policies of the Government and reap the benefits of competition therein.
- (d) Competition Commission of India (CCI) is mandated inter-alia to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and to ensure freedom of trade carried on by other participants, in market in India.
- (e) The Commission is fully functional and it has been working continuously to achieve its objectives.